

- (3) Backlog of rebate arrears to be cleared immediately.
- (4) Rebate on Government purchases should be restored.
- (5) Condition of pre-audit of marketing institutions to clear rebate claims be removed.
- (6) Provide sufficient working fund to the Khadi institutions.
- (7) Interest on village industries should be kept at par with other sectors provided by NABARD and it should in no case be more than NABARD refinance rate with subsidy element.

**(vii) Need to further probe into the death of Netaji Subhas Chandra Bose**

SHRI CHITTA BASU (Barasat) : Mr. Deputy-Speaker, Sir, with your kind consent, I would like to make a statement under Rule 377.

The disappearance of Netaji Subhas Chandra Bose since August 18, 1945 eludes conclusive answer for the people of the country. India is a democratic republic and the people have an inalienable right to know all about its national hero of Netaji's stature.

The Government's latest stance in this regard was stated by former Prime Minister, Late Morarji Desai on August 28, 1978 while participating in the debate on this subject in the Lok Sabha which is as under:

"The Shah Nawaz Committee and the Khosla Commission hold the report of Netaji Subhas Chandra Bose's death following a plane crash as true. Since then, reasonable doubts have been cast on the correctness in the two reports and various important contradictions in the testimony of the witnesses have been noticed. Some further contemporary official documentary records have also become available. In the light of those doubts and contradictions and those records, Government find it difficult to accept that the earlier conclusions are decisive."

This statement clearly indicates that the Government did not accept the report of Shah Nawaz Committee and Khosla Commission as conclusive and decisive. Consequently it indicates that there is room for further probe.

Recently, the Supreme Court of India, in its recent judgement, on the issue of conferment of 'Bharat Ratna' 'posthumously', stated "the Government had no material to establish whether he (Netaji) was alive or dead after plane crash in Taiwan on August 18, 1945."

This again leaves room for further investigations.

Under the circumstances, I urge upon the Government to make a Statement containing the Government's views in the light of the Supreme Court's observations on August 4, 1997.

**(viii) Need to provide adequate funds to State Government of Orissa for promoting tourism in the State**

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Gifted with abundant natural beauty, Orissa is one of the States, most suitable for promoting tourism. Apart from the famous golden triangle of Puri, Konark and Bhubaneswar, there are several other places having a lot of potentialities which, if developed, will find places in the tourist map of India. Hirakud Dam, Simlipal National Park, Padhanpat of Deogarh, Vikramkhole in Jharsuguda district, Leaning temple of Huma, ancient Shiva temple of Kualo in Dhenkanal district, Tikarpara, Niusinghmath and Harishankar on the Gandhamardan mountain are a few among many attractive places which need the attention of the Government for development on priority.

I would request the Union Minister of Tourism to look into the matter provide adequate funds to State Government of Orissa in this regard soon.

MR. DEPUTY-SPEAKER : Now, we will take up Item No. 10, Demands for Supplementary Grants (Railway).

13.48 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1997-98 — Contd....**

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, Sir, I would like to thank all the hon'ble Members for participating in the discussion on the Demands for Supplementary Grants of Railways with keen interest, and giving important suggestions. As I said yesterday, our Railway budget and supplementary demands are so important that whenever discussion is held, every hon'ble Member participates in